

illegal and if so, the legal action taken or proposed to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Raw milk has never been marketed by Amul through any private distributor. Amul has used companies like Voltas and Spencers to market their milk products. They have already dispensed with Spencer and served notice on Voltas to terminate the contract. Gujarat Cooperative Milk Marketing Federation which markets the milk products of all its member Gujarat Cooperative Dairies has now established its own net-work of warehouses and branches all over the country and will very shortly be distributing their entire range of milk products directly.

(b) Amul Dairy does not sell any milk in Bombay.

(c) Government of India does not approve any price for milk to be sold in tetrapak. It is the respective State Dairy Federations which decide the price.

(d) No, Sir.

#### Tetrapak Project in Bombay

9258. SHRI HARIKESH BAHADUR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Tetrapak Project is a total failure in Bombay ;

(b) whether LDPE and paper is to be imported ;

(c) whether Government will set out reasons for starting of Tetrapak Project which requires scarce paper despite availability of Finish machines which do not require any paper ; and

(d) whether Tetrapak Project will have installed capacity of 10 lakh litres milk per day whereas total procurement in lean season in all metro cities is about 10 lakh litres per day ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) No, Sir, The Project has met with encouraging response from the consumers.

(b) No, Sir.

(c) The packing of aseptic milk in polyethylene sachets in the Finnish machines is still to be tested in the country.

(d) The Tetrapak milk will be packed by the dairies located near the milk sheds. Four of such dairies one each at Surat, Indore, Jaipur and Sangam (Andhra Pradesh) with each having a packing capacity of one lakh litres milk per day have been set up. Procurement by Metro city dairies has no bearing on the supply of Tetrapak milk.

#### Procedure in Respect of Recruitment of Legal Assistant in D.D.A.

9259. SHRI BHEEKHABHAI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the criteria for the procedure in respect of the recruitment of Legal Assistant in Delhi Development Authority in the year 1979 ;

(b) how many posts of the Legal Assistants are lying vacant at present ;

(c) whether the Authority has changed the previous procedure for recruitment to the post of Legal Assistant ; and

(d) if so, by this changed procedure why the Authority is depriving the senior most law graduate employees from this post ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The DDA have reported that in the year 1979 appointments against the posts of Legal Assistants were made on the basis of a list prepared by a Screening Committee headed by their Chief Legal Advisor, after screening the Law Graduates.

(b) Three.

(c) With a view to having a wider choice, the nominees of the Employment Exchange are also proposed to be considered by D.D.A. alongwith eligible departmental candidates, for appointment against the vacant posts.

(d) Does not arise, as the eligible departmental candidates are also to be consi-

dered for appointment against the posts of Legal Assistants.

#### Filling up Posts of SC/ST in FCI

9260. SHRI NIRMAL SINHA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are aware that Scheduled Castes and Scheduled Tribes quota is not maintained in FCI (Food Corporation of India), Departments from January, 1980 ;

(b) how many posts have been vacant or created to be filled up in 1980, 1981, 1982, 1983 and how many of them were reserved for Scheduled Castes and Scheduled Tribes ;

(c) how many of the reserved posts have been filled up by Scheduled Caste and Scheduled Tribe candidates ; and

(d) if all the reserved posts have not been filled up by Scheduled Caste and Scheduled Tribe candidates, the reasons thereof ?

THE DEPUTY MINISTER - IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) The prescribed procedure for reservation in posts for SC/ST in respect of recruitment, promotion etc. is being followed in FCI.

(b) and (c) The number of posts created during the years 1980 to 1983 are under :—

1980	...	564
1981	...	500
1982	...	291
1983	...	2299

The details of vacant posts are not readily available. The details of posts reserved and those filled are shown in the attached Statement.

(d) For reasons such as non-availability of suitable candidates, it has not always been possible to fill the reserved posts. However, all efforts are made as per prescribed instructions to fill up the posts.

#### STATEMENT

##### Details of posts reserved/filled

##### For all categories

##### Posts filled by Direct Recruitment

Year	Posts reserved for		Posts filled by	
	SC	ST	SC	ST
1980	160	265	60	10
1981	48	25	41	8
1982	93	126	80	29
1983	94	54	141	34

##### Post filled by promotion

1980	276	162	461	100
1981	165	119	240	90
1982	194	60	174	146
1983	524	248	747	250

NOTE : The excess in posts filled than the posts reserved is due to filling up of backlog vacancies.

##### Impact of Subsidy on the Prices of Fertilizers

9261. PROF. NARAIN CHAND PARASHAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have taken into account the various subsidies to Scheduled Castes/Tribes other weaker sections, small and marginal farmers of various State Governments and calculated its impact on the prices of fertilisers ;

(b) if so, whether the component of subsidy would be rationalised so as to eliminate all malpractices in this regard and a fair and just pricing mechanism evolved for sale and distribution so as to boost the agricultural production and benefit the farmers ; and

(c) if so, the likely date by which it would be done ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) The cultivators prices of fertilisers fixed by the Government do not take into account the subsidies offered under Centrally/State sponsored schemes.

(b) In order to ensure availability of fertilisers to the farmers at fair and just